

**BEFORE HON'BLE COMPETITION COMMISSION OF INDIA  
NEW DELHI**

CASE NO. /REF. NO./SUO MOTO CASE NO ..... OF 20 .....

Informant: .....

Against

Opposite Party: .....

**APPLICATION FOR GRANT OF INSPECTION OF DOCUMENTS/ RECORDS**

1.	The applicant is <input type="checkbox"/> Informant <input type="checkbox"/> Opposite Party to the case <input type="checkbox"/> Third Party <input type="checkbox"/> Advocate or authorized representative of Informant/OP/Third Party
2.	Name of Informant/OP/Third Party : _____ Address with Mobile no. and email Id) : _____
3.	Name of Advocate or Authorized Representative of Informant/OP/Third Party : _____ Address with Mobile no. and email Id : _____
4.	Copy of a valid Vakalatnama / Authorization Letter: <input type="checkbox"/> Yes along with Board resolution. <input type="checkbox"/> N/A
5.	Details of documents which are sought for inspection* : _____
6.	Details of fee under regulation 50(1) of CCI General regulations, 2009 : _____

\*the date and time slot for inspection will be allotted as per the slot availability and discretion of the Secretary, CCI.

I, hereby, request for grant of inspection of the documents/ records (Non-confidential) under Regulation 37 read with 50(1) of CCI (General) Regulations, 2009.

Signature of applicant

Date:

Place:

Allowed/ Not Allowed  
Secretary/Authorized Officer  
**Competition Commission of India**